

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH,
NEW DELHI.

(11)

Date of Decision: July 06, 1992.

OA 775/90

M.S. SAXENA & ANR. ... APPLICANTS.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

THE HON'BLE SHRI J.P. SHARMA, MEMBER (J).

For the Applicant ... None.

For the Respondents ... Shri P.P. Khurana.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporters or not ?

JUDGEMENT (ORAL)

(DELIVERED BY HON'BLE SHRI J.P. SHARMA, MEMBER (J)).

The applicant No.1 retired from government service on 31.7.1988 and at that time he was allotted Premises No.B-15/292, Lodhi Colony, New Delhi. Applicant No.2 is his wife. This application was filed against the order dated 7.2.1990. In this application the applicants have prayed that the respondents be directed not to dispossess the applicants from the premises in question upto 30.9.1990 and the order dated 7.2.1990 (Annexure-G) passed by the Estate Officer for evicting the applicants from the said premises be quashed.

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.....2.

(12)

None is present on behalf of the applicants. None was also present on 21.2.1992 as well as on 3.6.1992.

The learned counsel for the respondents Shri P.P. Khurana stated that the application has become infructuous as the applicants only prayed for the relief that they should not be dispossessed till 30.9.1990. It is also stated that the applicant No.1 has been retired on 31.7.88 and the premises in question which was allotted to him was to vacate by him which he did not vacate so the allotment order was cancelled four months thereafter i.e. w.e.f. 30.11.1988. However the applicant was further allowed retention of the quarter on medical grounds upto 31.3.1989. MP 1652/92 has also been moved by the respondents.

Applicant No.2 is the wife of applicant No.1 and is not in the service of the respondents or of any organisation of the Union of India.

Having given a careful consideration to all these aspects, I find that the application has become infructuous. The application is, therefore, dismissed in default of prosecution.

J.P. SHARMA

(J.P. SHARMA)
MEMBER (J)
06.07.92